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Central Assistance to Kerala for industrialisation

4266. SHRI A. VIJAYARAGHAVAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Union Government have received representations from Kerala Government seeking Central Assistance for the industrialisation of the State; and

(b) the details of incentives extended by Union Government to that State?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b) The estimates of State-wise expenditure of the Central Plan for the Sixth Five Year Plan and for the first three years of 7th Plan indicate that the percentage share of Central Investment in Kerala has gone up from 2.33% during 6th Plan period to 2.7% for the first three years (aggregate) of the 7th Plan period. Industrialisation of a State is primarily the responsibility of the State Government concerned. However, the Central Government supplement their efforts by offering certain incentives like priority in licensing. Concessional finance etc. to entrepreneurs setting up industries in centrally declared backward areas. The entrepreneurs setting up industries in the centrally declared backward districts in Kerala are eligible for the above incentives. Under the Growth Centre Scheme to be developed during the 8th Five Year Plan, Kerala has been allotted 2 growth centres which

have already been identified and announced.

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Pension to Widows in Central Railway

4267. SHRI RAM NAIK: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of pension applications of the widows of railway employees pending with the Divisional Manager, Central Railway, V.T. Mumbai (Bombay);

(b) the number of such applications pending since October, 1988; and

(c) the steps taken/proposed for clearance of these applications and time bound action plan for the same?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

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Royalty on Coal to Madhya Pradesh

4268. SHRI LOKENDRA SINGH: Will the Minister of ENERGY be pleased to state:

(a) the royalty on coal being given to Orissa, per Ton, in comparison to Madhya Pradesh; and

(b) whether there is difference in rates and if so, the reasons therefor

and the steps taken to give royalty on coal to Madhya Pradesh equal to Orissa?

the Central Government effective from 13-2-1981 are given in the statement below.

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b) Rates of royalty on various grades of coal fixed by

The rates of royalty on coal are fixed on the basis of grades of coal and do not change depending on the state in which the coal is produced.

STATEMENT

Rates of Royalty on coal effective from 13-2-1981

- (i) Group I Coals :
 - (a) Coking Coal
 - Steel Grade I
 - Steel Grade II
 - Washery Grade I
 - (b) Hand Picked Coal produced in Assam, Arunachal Pradesh, Meghalaya and Nagaland.
- (ii) Group II Coals :
 - (a) Coking Coal Washery Grade II
 - Coking Coal Washery Grade III
 - (b) Semi-coking coal Grade I
 - Semi-coking Coal Grade II
 - (c) Non-coking coal Grade A
 - Non-coking coal Grade B
 - (d) Ungraded R.O.M. Coal produced in Assam, Arunachal Pradesh, Meghalaya and Nagaland.
- (iii) Group III Coals :
 - (a) Coking Coal Washery Grade IV
 - (b) Non-coking coal Grade C
- (iv) Group IV Coals :
 - Non-coking coal Grade D
 - Non-coking coal Grade E
- (v) Group V Coals :
 - Non-coking coal Grade F
 - Non-coking coal Grade G
- (vi) Group VI Coals :
 - Coal produced in Andhra Pradesh (Singareni Collieries Company Ltd.,)

Explanation:—For the purpose of this item the specification of each such grade of coal shall be as prescribed under clause 3 of the Colliery Control Order, 1945.